

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 174 of 2013 in DFR-413 of 2013**

**Dated : 30<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Shri Ganpat Khanderao Farande  
Shri Subhash Khanderao Farande .... Appellant(s)**

**Versus**

**Maharashtra State Electricity Transmission  
Corporation Ltd. & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Ms. Anagha S. Desai  
Mr. Satyajit Desai  
Mr. S. Kumar**

**Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. Ronak Jain**

**Mr. Y. Deshmukh for R.1**

**ORDER**

The learned counsel for the Respondent No.1 seeks some more time to file the reply. Accordingly, he is directed to file the same on or before 19.02.2014 after serving copy on the other side.

Post the matter on **26.02.2014.**

**(Rakesh Nath)  
Technical Member  
Ts/kt**

**(Justice M. Karpaga Vinayagam)  
Chairperson**